

BEFORE THE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI

ORIGINAL APPLICATION No.87 of 2025 (SZ)

IN THE MATTER OF:

VENUGOPAL REDDY TIRUPATHI
AND OTHERS

... APPLICANT

... Versus...

The Principal Secretary,
Mines and Minerals Department,
Government of Andhra Pradesh,
Guntur District and others

... RESPONDENTS

REPORT FILED BY
ANDHRA PRADESH POLLUTION CONTROL BOARD
4TH RESPONDENT

Date: 19.11.2025



M/S. K. RAVINDRANATH
ADVOCATE

STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
ANDHRA PRADESH POLLUTION CONTROL BOARD

No.35, Flat No. A-2 'Aurora' Apartments,
Kandhan Street, Shenoy Nagar, Chennai-600 030

Mobile No.9840057777

E-mail : ravindranath.kilari@gmail.com

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, SOUTHERN ZONE, CHENNAI
IN COMPLIANCE TO THE HON'BLE NGT ORDER DT. 09.09.2025.

ORIGINAL APPLICATION No.87 of 2025 (SZ)

IN THE MATTER OF:

1. Venugopal Reddy V.O.
S/o Krishna Reddy

2. Yella Reddy, A.
S/o Krishna Reddy

3. Pushpa V.O.
W/o Venugopal Reddy

4. Mrs. A. Aruna
W/o A. Yella Reddy

All Residing at
Tirupati - 517 501.

... Applicants

Versus

1. The Principal Secretary
Mines and Minerals Department,
Government of Andhra Pradesh,
Secretariat Building,
Amaravati, Guntur District - 522 503.

2. The Chairman & Managing Director
M/s. Andhra Pradesh Mineral Development Corporation Ltd.
Penamaluru Village, Vijayawada - 521 137.

3. The Chairman,
Andhra Pradesh Pollution Control Board,
Paryavaran Bhavan, APIIC Colony Road,
Gurunanak Colony, Autonagar,
Vijayawada - 520 007

4. The Environmental Engineer,
Andhra Pradesh Pollution Control Board,
Regional Office, Kadapa,
D.No. 72/272-5-18,
Kurnool - Chittoor NH-40 Road,
Near Vinayaka Nagar Circle, Kadapa,
YSR District - 516 003

5. The District Collector,
Masapet, Rayachoti,
Annamayya District - 516 270.

6. The Tahsildar,
Korlakunta Village,
Obulavaripalli Mandal,
Rajampeta Sub Division,
Annamayya District.

7. The Panchayat Development Officer,
Korlakunta Village, Korlakunta Panchayat,
Obulavaripalli Mandal,
Annamayya District - 516 108.

8. Director of Mine Safety,
Nellore Sub-Region,
Opp to S.P. Bungalow,
Podalakur Road (Post)
Dargamitta, Nellore - 524 001.

9. Deputy Director of Mining Safety,
South Central Zone,
Hyderabad, C.G.O. Towers,
Old Praga Tools Premises,
Kavadiguda, Secunderabad.

... Respondents

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ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office:
YSR Dist, KADAPA

Report of A.P. Pollution Control Board as per the directions of the Hon'ble National Green Tribunal, Southern Zone, Chennai vide order Dt. 09.09.2025 in O A. No. 87/2025 (SZ), in the matter of Sri Venugopal Reddy, S/o Krishna Reddy and others residing at Tirupati, against Barytes mining activities adjacent to the applicants' agricultural lands in Mangampet Panchayat, Obulavaripalli Mandal, Annamayya District

It is to submit that the Hon'ble National Green Tribunal, vide Order dt. 10.07.2025, in Original Application No. 87 of 2025 (SZ) in the matter of Sri Venugopal Reddy, S/o Krishna Reddy and others residing at Tirupati, Andhra Pradesh against Barytes mining activities adjacent to the applicants' agricultural lands in Mangampet Panchayat, Obulavaripalli Mandal, Annamayya District has directed the respondents to file their respective replies/reports. Copy of Hon'ble NGT Orders dt. 10.07.2025 & 09.09.2025 are enclosed as Annexure - I & II.

In this connection, the Board Office, AP Pollution Control Board (APPCB), Vijayawada vide e-mail dt. 24.10.2025, directed the Environmental Engineer, APPCB, Regional Office, Kadapa to submit a report for taking further necessary action in the matter.

In this regard, the Environmental Engineer, APPCB, Regional Office, Kadapa inspected the Barytes Mining unit of M/s The A.P. Mineral Development Corporation Ltd., Mangampet, Annamayya District:

- a) It is submitted that M/s. The A.P. Mineral Development Corporation Ltd., Mangampet, Annamayya District has obtained Consent to Operate (CTO) of the Board vide order dated 02.03.2023 for Mining of Barytes - 3 Million TPA in the mine lease area with an extent of 223.31 Hectares and for Pulverizing Barytes as Powder - 0.1 Million TPA. The Consent to Operate (CTO) order is valid upto 31.12.2027. Copy of the CTO is enclosed as Annexure - III.
- b) The APPCB, Regional Office, Kadapa received a representation and a complaint from Sri. P. Subba Reddy, Advocate, through PGRS on 01.01.2024 behalf of Sri. V.O. Venugopal Reddy and others of Korlakunta village regarding Air and Water Pollution Problems due to mining activities of M/s The A.P. Mineral Development Corporation Ltd. The complainant had stated that the teakwood trees planted by his clients in their agricultural land located in Korlakunta village were affected due to the mining activity at Mangampet and Korlakunta, adjacent to his clients' teakwood plantations. Copy of the complaint is enclosed as Annexure - IV.
- c) The officials of APPCB, Regional Office, Kadapa inspected the surrounding of the agricultural fields mentioned by the complainant on 24.01.2024, duly conducting Ambient Air Quality Monitoring and collected borewell water samples at the agricultural field of Sri A. Yella Reddy, Korlakunta (V), Obulavaripalli (M), Annamayya District. The APPCB, Regional Office, Kadapa submitted the collected samples to APPCB, Zonal Laboratory, Kurnool for analysis. Photographs of inspection and monitoring are enclosed as Annexure - V.
- d) The APPCB, Regional Office, Kadapa issued Notice to M/s. The A.P. Mineral Development Corporation Ltd., vide Notice No. K-16&860/APPCB/RO/KDP/2023-554, Dt. 27.01.2024 to take corrective measures to control air pollution in the surrounding area so as to alleviate the problem faced by the complainant. Copy of the Notice is enclosed as Annexure - VI.
- e) It is further submitted that on receipt of the Ambient Air Quality Monitoring analysis report dt. 27.01.2024 for monitoring conducted at the Agricultural field of Sri. A. Yella Reddy Korlakunta (V), Obulavaripalli (M), Annamayya District, APPCB,

Regional Office, Kadapa issued another Notice to M/s. The A.P. Mineral Development Corporation Ltd., vide Lr. No. LAB/APPCB/RO/KDP/2023-568, Dt.09.02.2024 for exceeding the standard of 100 microgram/m³ and directed the mining unit to ensure to meet the Board stipulated Ambient Air Quality Monitoring standards. Copy of the Ambient Air Quality monitoring report is enclosed as Annexure – VII and copy of Notice is enclosed as Annexure - VIII.

- f) M/s. The A.P. Mineral Development Corporation Ltd., Mangampet, Annamayya District submitted reply to the Notice vide Lr. Dt. 27.02.2024, informing that their mining unit has been taking preventive steps for controlling air and water pollution. The mining unit further informed that the dumping yard behind the teakwood plantation of the complainant was closed in the year 2015 and mining unit developed plantation over the closed dumping area which is in good condition. Copy of the reply by the mining unit is enclosed as Annexure - IX.
- g) The mining unit has installed and operating three Continuous Ambient Air Quality Monitoring Systems (CAAQMS) at two locations for continuous assessment of Particulate Matter in the surrounding areas of M/s The A.P. Mineral Development Corporation Ltd., Mangampet. The online monitoring data depicted that the average values of Particulate Matter (PM₁₀) and Particulate Matter (PM_{2.5}) in Ambient monitoring at various locations during the period of 6 months from May, 2025 to October, 2025 are within the prescribed standards as follows:

Remarks on CAAQMS Monitoring from May, 2025 to October, 2025:

- a. **CAAQM – I (Near Gym Station of M/s The A.P. Mineral Development Corporation Ltd., which exists at a distance of about 1.3 km from the agricultural lands in Korlakunta Village in eastern direction):**
- The average value of PM₁₀ from May, 2025 to October, 2025 is 14.41 ug/m³ against the standard of 100 ug/m³. The values of PM₁₀ are ranging between (2.61 ug/m³ to 32.73 ug/m³). The PM₁₀ values recorded are within the daily average standards.
 - The average value of PM_{2.5} from May, 2025 to October, 2025 is 7.62 ug/m³ against the standard of 60 ug/m³. The values of PM_{2.5} are ranging between (1 ug/m³ to 20.04 ug/m³). The PM_{2.5} values recorded are within the daily average standards.
- b. **CAAQM – II (Near Sub-Station of M/s The A.P. Mineral Development Corporation Ltd. which exists at a distance of about 2.3 km from the agricultural lands in Korlakunta Village in south eastern direction):**
- The average value of PM₁₀ from May, 2025 to October, 2025 is 17.98 ug/m³ against the standard of 100 ug/m³. The values of PM₁₀ are ranging between (4.22 ug/m³ to 95.34 ug/m³). The PM₁₀ values recorded are within the daily average standards.
 - The average value of PM_{2.5} from May, 2025 to October, 2025 is 4.92 ug/m³ against the standard of 60 ug/m³. The values of PM_{2.5} are ranging between (0.4 ug/m³ to 14.58 ug/m³). The PM_{2.5} values recorded are within the daily average standards.


ENVIRONMENTAL ENGINEER
APPCB Regional Office
ENVIRONMENTAL ENGINEER
A.P. Pollution Control Board
Regional Office:
YSR Dist, KADAPA

Item No.03:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.87 of 2025 (SZ)

IN THE MATTER OF:

Venugopal Reddy,
Tirupathi and ors.

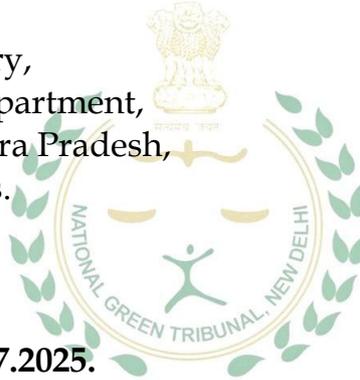
...Applicant(s)

Versus

The Principal Secretary,
Mines & Minerals Department,
Government of Andhra Pradesh,
Guntur District & Ors.

...Respondent(s)

Date of hearing: 10.07.2025.



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): M/s. P. Subba Reddy, T. Srikrishna Bhagavat,
N.C. Thirumalai Balaji, P. Shiyal Nath & L.
Sanjai Kumar

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R8.

ORDER

1. This matter pertains to the illegal dumping of mining waste from a licensed Barytes mining operation in Mangampet Panchayat into adjacent non-mining grazing lands in Korlakunta Panchayat, which is an eco-sensitive and agricultural zone, according to the applicant. This activity, carried out by Respondent No.2 (Department of Mines & Geology), has allegedly resulted in severe environmental degradation, destruction of the applicants' plantations and livelihood due to dust and groundwater depletion, violation of environmental laws, and buffer zone guidelines.

2. Let notice be issued to the respondents through the Tribunal as well as privately.

3. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of the Respondents Nos.1 to 8.

4. Post the matter on **09.09.2025**. In the meanwhile, the respondents are directed to file their respective replies/reports.

Sd/-
Smt. Justice Pushpa Sathyanarayana, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.87/2025 (SZ)
10th July, 2025. AD.

Item No.02:-

**BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

Original Application No.87 of 2025 (SZ)

IN THE MATTER OF:

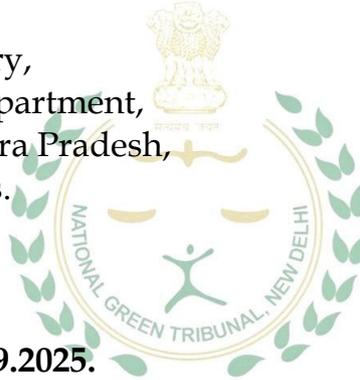
Venugopal Reddy,
Tirupathi and ors.

...Applicant(s)

Versus

The Principal Secretary,
Mines & Minerals Department,
Government of Andhra Pradesh,
Guntur District & Ors.

...Respondent(s)



Date of hearing: 09.09.2025.

CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Mr. SUDHIR KUMAR CHATURVEDI, EXPERT MEMBER

For Applicant(s): None.

For Respondent(s): Mrs. Madhuri Donti Reddy for R1 to R7.
M/s. A. Anuradha for R8 & R9.

ORDER

1. Today, there is no representation for the applicant.

2. The learned counsel Ms. A. Anuradha undertakes to file vakalat on behalf of Respondents No.8 & 9 and has filed a counter affidavit dated 08.09.2025.

3. The learned counsel appearing for the State of Andhra Pradesh seeks time to file the report.

4. Post the matter on **21.11.2025**.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Mr. Sudhir Kumar Chaturvedi, EM

O.A. No.87/2025 (SZ)
09th September, 2025. AD.



ANDHRA PRADESH POLLUTION CONTROL BOARD
D.No.33-26-14D/2, Near Sunrise Hospital, Pushpa Hotel Centre,
Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
Phone. No.0866-2436200, Website: www.pcb.ap.gov.in

RED CATEGORY
RENEWAL OF CONSENT TO OPERATE ORDER

Consent Order No:278185/APPCB/KNL/KDP/CTO&HWA/HO/2023- 02/03/2023

CONSENT is hereby granted for Operation under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under section 21/22 of Air (Prevention & Control of Pollution) Act 1981 and amendments thereof and Authorisation under Rule 6 of the Hazardous and other Wastes (Management & Transboundary Movement) Rules, 2016 and the rules and orders made there under (hereinafter referred to as 'the Acts', 'the Rules') to:

M/s. The A.P. Mineral Development Corporation Ltd (mine lease area of 223.31 Ha)
Mangampet, Annamayya District (Erstwhile Kadapa District).
Email: apmdcltd@yahoo.com

(hereinafter referred to as 'the Applicant') authorizing to operate the industrial plant to discharge the effluents from the outlets and the quantity of Emissions per hour from the chimneys as detailed below.

i) Out lets for discharge of effluents:

Outlet No.	Outlet Description	Max Daily Discharge	Point of Disposal
1.	Domestic effluents	40.0 KLD	Septic tank followed by soak pit.

ii) Emissions from chimneys:

Chimney No.	Description of Chimney
1.	Attached to 750 KVA DG set
2.	Attached to 750 KVA DG set
3.	Attached to 1000 KVA DG set
4.	Attached to 1000 KVA DG set

iii) HAZARDOUS WASTE AUTHORISATION (FORM – II) [See Rule 6 (2)]:

M/s. The A.P. Mineral Development Corporation Ltd., Mangampet, Annamayya District is hereby granted an authorization to operate a facility for collection, reception, storage, treatment, transport and disposal of Hazardous Wastes namely:

Sl. No.	Name of the Hazardous waste	Stream	Quantity of Hazardous waste	Disposal option
1.	Waste Oil	5.1 of Schedule-I	600 Ltrs/Annum	Shall be routed through APEMCL so as to sent to authorised re-processors / recyclers

This consent order is valid for Mining of Barytes in total mine lease area of 223.31 Ha. to the following Quantity only:

S.No.	Product	Quantity
1.	Barytes Powder (Pulverised)	0.10 Million TPA
2.	Barites Mining	3.0 Million TPA

This order is subject to the provisions of 'the Acts' and the Rules' and orders made thereunder and further subject to the terms and conditions incorporated in the schedule A, B & C enclosed to this order.

This combined order of Consent & Hazardous Waste Authorisation should be valid for a period ending with the 31.12.2027.

PRAVIN KUMAR IAS, MS(PK), O/o MEMBER SECRETARY-APPCB

To

**M/s. The A.P. Mineral Development Corporation Ltd.,
Mangampet, Annamayya District (Erstwhile Kadapa District).
Email: apmdcltd@yahoo.com**

Copy to:

1. The JCEE, Zonal Office, Kurnool for information.
2. The E.E. Regional Office, Kadapa for information and necessary action

SCHEDULE-A

1. Any up-set condition in any industrial plant / activity of the mining unit, which result in, increased effluent / emission discharge and/ or violation of standards stipulated in this order shall be informed to this Board, under intimation to the Collector and District Magistrate and take immediate action to bring down the discharge / emission below the limits.
2. The mining unit should carryout analysis of waste water discharges or emissions through chimneys for the parameters mentioned in this order on quarterly basis and submit to the Board.
3. All the rules & regulations notified by Ministry of Law and Justice, Government of India regarding Public Liability Insurance Act, 1991 should be followed as applicable.
4. The mining unit should put up two sign boards (6x4 ft. each) at publicly visible places at the main gate indicating the products, effluent discharge standards, air emission standards, hazardous waste quantities and validity of CTO and exhibit the CTO order at a prominent place in the factory premises.
5. Notwithstanding anything contained in this consent order, the Board hereby reserves the right and powers to review / revoke any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
6. The mining unit shall ensure that there shall not be any change in the process technology, source & composition of raw materials and scope of working without prior approval from the Board.
7. The mining unit shall submit Environment statement in Form V before 30th

- September every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
8. The mining unit should make applications through Online for renewal of Consent (under Water and Air Acts) and Authorization under HWM Rules at least 120 days before the date of expiry of this order, along with prescribed fee under Water and Air Acts and detailed compliance of CTO conditions for obtaining Consent & HW Authorization of the Board.
 9. The mining unit should immediately submit the revised application for consent to this Board in the event of any change in the raw material used, processes employed, quantity of trade effluents & quantity of emissions. Any change in the management shall be informed to the Board. The person authorized should not let out the premises / lend / sell / transfer their industrial premises without obtaining prior permission of the State Pollution Control Board.
 10. Any person aggrieved by an order made by the State Board under Section 25, Section 26, Section 27 of Water Act, 1974 or Section 21 of Air Act, 1981 may within thirty days from the date on which the order is communicated to him, prefer an appeal as per Andhra Pradesh Water Rules, 1976 and Air Rules 1982, to Appellate authority constituted under Section 28 of the Water(Prevention and Control of Pollution) Act, 1974 and Section 31 of the Air(Prevention and Control of Pollution) Act, 1981.
 11. The mining unit shall be liable to pay Environmental Compensation / Other Environmental Taxes, if any environmental damage caused to the surroundings, as fixed by the Collector & District Magistrate or any other competent authority as per the Rules in vogue.
 12. The mining unit may explore the possibility of tapping the solar energy for their energy requirements.
 13. The mining unit should educate the workers and nearby public of possible accidents and remedial measures.

SCHEDULE - B

1. The mining unit shall take steps to reduce water consumption to the extent possible and consumption should NOT exceed the quantities mentioned below:

S. No.	Purpose	Quantity in KLD
1.	Dust suppression	112.5
2.	Cooling	
3.	Spraying in mine pits	
4.	Gardening/Irrigation	85
5.	Domestic (Colony)	50
6.	Domestic (Mines)	25
	Total:	272.5 KLD

Air Pollution:

2. The mining unit shall comply with emission limits for DG sets of capacity upto 800 KW as per the Notification G.S.R.520 (E), dated 01.07.2003 and G.S.R.448(E), dated 12.07.2004 under the Environment (Protection) Act Rules. In case of DG sets of capacity more than 800 KW shall comply with emission limits as per the Notification G.S.R.489 (E), dated 09.07.2002 at serial no.96, under the Environment (Protection) Act, 1986.
3. The mining unit shall comply with ambient air quality standards of PM10-100

micrograms/ m³; PM_{2.5}- 60 micrograms/m³; SO₂ - 80 micrograms/m³; NO_x - 80 micrograms/m³ (day average standards) outside the factory premises at the periphery of the mining unit. Standards for other parameters as mentioned in the National Ambient Air Quality Standards CPCB Notification No.B-29016/20/90/PCI-I, dated 18.11.2009.

Noise Levels: Day time (6 AM to 10 PM) - 75 dB (A)

Night time (10 PM to 6 AM) - 70 dB (A)

4. The mining unit should not increase the mining capacity beyond the permitted capacity mentioned in this order, without obtaining CTE&CTO of the Board.
5. All waste material shall be accommodated within the mining lease area.
6. All mining products and rejects, irrespective of size and quality, shall be hauled away from the mine.
7. The natural drainage of water should be maintained. Dump sites should not cross any streams, water flow from the mining lease area, even during the monsoon, should be free of suspended matter and conform to prescribed water quality standards.
8. Dumping of over burden, if done, should use the retreating pyramid bench formation with concurrent, physical and biological reclamation. Dumps should be contoured and provided with relief control and stabilized. Dump tops should be compacted, leveled and be properly drained.
9. Soil binding and nitrogen fixing plants should be planted in the mining lease area. Biological reclamation should be done in two phases, the first phase shall be plant appropriate quick growing grass and shrubs and second phase shall grow slower growing native shrubs and trees.
10. Ground water table levels should be mentioned every season. Any lowering of the ground water table in comparison to the previous season should be reported to the Board immediately. Discarded pits should be allowed to fill with water.
11. Vehicles should be well maintained and engine idling should be minimized vehicle cabs should be made dust-proof.
12. Drills should be water jacketed. Local exhaust ventilation systems should be installed at dust generation points and the dust is led to a dust collection system.
13. Blasting should be sequential in such a manner as to achieve minimum vibration.
14. The mining unit should comply with the conditions stipulated in the Board CTE Order.
15. An environmental policy statement which spells out the overall environmental management philosophy and the thrust programme for the next two years should be prepared and submitted to the Board and circulated to the people in habitats in a 10 KM radius around the plant and mines.
16. The mining unit shall take all measures to prevent ground water contamination. The applicant shall monitor ground water for all relevant parameters including Barium.
17. The mining unit shall develop greenbelt as stipulated in the EC order of MoEF and CTE Order of Board.
18. The mining shall be carried out as per the approved mining plan.
19. The mining unit shall regularly carry out water sprinkling to minimize the fugitive emissions and to meet AAQ standards.
20. The applicant should submit Environment Statement in Form V before 30th September of every year as per Rule No.14 of E(P) Rules, 1986 & amendments thereof.
21. The mining unit shall submit Half yearly compliance reports to all the stipulated conditions in Environmental Clearance (EC), Consent to Establishment (CTE) and Consent to Operate (CTO) through website i.e., <https://pcb.ap.gov.in> by 1st of January

and 1st July of every year. The first half yearly compliance reports shall be furnished by the project authority and second half yearly compliance reports shall be the audited through MoEF&CC recognized and National Accreditation Board for Laboratory Testing (NABL) accredited third party.

SCHEDULE - C [see rule 6(2)]
[CONDITIONS OF AUTHORISATION FOR OCCUPIER OR OPERATOR
HANDLING HAZARDOUS WASTES]

1. The authorised person shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
2. The authorisation shall be produced for inspection at the request of an officer authorised by the State Pollution Control Board.
3. The person authorised shall not rent, lend, sell, transfer or otherwise transport the hazardous and other wastes except what is permitted through this authorisation.
4. Any unauthorised change in personnel, equipment or working conditions as mentioned in the application by the person authorised shall constitute a breach of his authorisation.
5. The person authorised shall implement Emergency Response Procedure (ERP) for which this authorisation is being granted considering all site specific possible scenarios such as spillages, leakages, fire etc. and their possible impacts and also carry out mock drill in this regard at regular interval of time;
6. The person authorised shall comply with the provisions outlined in the Central Pollution Control Board guidelines on “Implementing Liabilities for Environmental Damages due to Handling and Disposal of Hazardous Waste and Penalty”.
7. It is the duty of the authorised person to take prior permission of the State Pollution Control Board to close down the facility.
8. An application for the renewal of an authorisation shall be made as laid down under these Rules.
9. The authorized person shall comply any other conditions for compliance as per the Guidelines issued by the Ministry of Environment, Forest and Climate Change or Central Pollution Control Board from time to time.
10. The mining unit shall comply with the provisions of HWM Rules, 2016 in terms of interstate transport of Hazardous Waste and manifest document prescribed Under Rule 18 and 19 of the HWM Rules, 2016.
11. The mining unit shall not store hazardous waste for more than 90 days as per the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016.
12. The mining unit shall store Used / Waste Oil and Used Lead Acid Batteries in a secured way in their premises till its disposal to the manufacturers / dealers on buyback basis.
13. The mining unit shall maintain 7 copy manifest system for transportation of waste generated and a copy shall be submitted to concerned Regional Office of APPCB. The driver who transports Hazardous Waste should be well acquainted about the procedure to be followed in case of an emergency during transit. The transporter should carry a Transport Emergency (TREM) Card.
14. The mining unit shall maintain proper records for Hazardous and Other Wastes stated in Authorisation in Form-3 i.e., quantity of Incinerable waste, land disposal waste, recyclable waste etc., and file annual returns in Form-4 as per Rule 20 (2) of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules,

2016.

15. Annual return shall be filed by June 30th for the period ensuring 31st March of the year.

PRAVIN KUMAR IAS, MS(PK), O/o MEMBER SECRETARY-APPCB

To

**M/s. The A.P. Mineral Development Corporation Ltd.,
Mangampet, Annamayya District (Erstwhile Kadapa District).**

Signed by Pravin Kumar

Ias

Date: 02-03-2023 19:44:45

Reason: Approved



Sri Y S Jagan Mohan Reddy

Hon'ble Chief Minister Of Andhra Pradesh



Grievance Action

Ap Pollution Control Board-->Industrial Pollution Related ->Air Pollution



YSR#
ANMY202401
01323

Date of Registration
01-01-2024

Application Type
Regular

Source From
Cpgrams

Priority
HIGH

Red Flag
-

Officer Replies / Endorsment

Action History



From : District Mines And Geology Officer - Annamayya **Action :** Registered

To : Environmental Engineer, Pollution Control Board, ANNAMAYYA

Update:This Grievance regarding to
Air, Water & Land Pollution.

Date : 02-01-2024 12:40:57 PM



From : Sme-4 **To :** District Mines And Geology Officer - Annamayya **Action :** Registered

విషయము: District Mines And Geology Officer - Annamayya- అర్జీ పై విచారణ జరిపి , తగు చర్యలు
తీసుకోండి.

Date : 01-01-2024 01:41:34 PM

Applicant Details

Applicant Name	P SUBBA REDDY	C/O Name	NA	Age/DOB	
Gender	MALE	Mobile No	9840069137	Date of Registration	01-01-2024

Permanent Address

H.No: Na , Habitation : Na , Village : KORLAKUNTA-(R), 11190096, Mandal : Obularipalle, District : Annamayya

Grievance Details

Department / HOD	Ap Pollution Control Board		Subject	Industrial Pollution Related	
Sub Subject	Air Pollution		Grievance Address	GS/WS Name : KORLAKUNTA-(R), 11190096, Mandal : Obularipalle, District : Annamayya	
Priority	HIGH	Flag	(Within SLA)	HCM endorsement?	No
SLA period	30	SLA Time	23d 19h 41m 44s	PDF Attachment	Download PDF
Remarks	Citizen request received through CPGRAMS :PMOPG/D/2023/0246825 , Please Take Necessary Action .				

Update Enquiry (File size should not be greater than 2mb)

Update Action*

-SELECT-

E-Office File Number

Upload Enquiry Report (.pdf)*

Choose file No fil...hosen

Upload Enquiry Photo with Benefeciary (only .jpg, .png) *

Choose file No file chosen

Update Action

Upload Redressal support document (.pdf)*

Choose file No file chosen

Upload Pre Visit Photos (only .jpg, .png)

Choose file No file chosen

Upload Post Visit Photos (only .jpg, .png)

Choose file No file chosen

*pre visit & post visit photos are to be uploaded for grievances involving public assets/facilities (Roads, Drains, Drinking Water, Sanitation & Electricity etc..)

Remarks *

Enter if any remarks

SUBMIT ACTION





GPS Map Camera

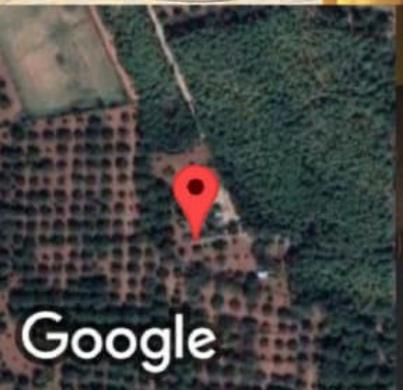
Chinna Orampadu, Andhra Pradesh, India

MDR422, Chinna Orampadu, Andhra Pradesh 516108, India

Lat 14.033621°

Long 79.295502°

24/01/24 11:06 AM GMT +05:30





D.No. 1/2277, 2nd Floor, Rajiv Park Road, A.P. Housing Board Colony, Kadapa
YSR Dist.- 516 003

N. Asok Kumar
Environmental Engineer

e-mail: rokdp-ee1@appcb.gov.in

Notice No. K-16&860/APPCB/RO/KDP/2023 - 554

Dt: 27.01.2024.

Sub: APPCB-RO-KADAPA-Complaint filed by Sri P. Subba Reddy, Advocate Korlakunta (V&P), Obulavaripalli (M), Annamayya District on behalf of Sri V.O. Venugopal Reddy and others regarding Pollution problems due to mining activities of M/s AP Mineral Development Corporation – Notice Issued - Reg.

Ref: 1. Complaint received from Sri P. Subba Reddy Korlakunta (V&P), Obulavaripalli (M), Annamayya District through Spandana Portal on 01.01.2024.
2. PCB officials inspected and conducted monitoring in surrounding Agricultural field of Sri. A. Yella Reddy on 24.01.2024

* * *

WHEREAS, you are operating the mine in the name and style of M/s. The A.P. Mineral Development Corporation Ltd., Mangampet, Annamayya District and is engaged in Mining of Barytes and manufacturing of Barytes Powder (Pulverized).

WHEREAS, this office has received a complaint from Sri P. Subba Reddy, Advocate Korlakunta (V&P), Obulavaripalli (M), Annamayya District on behalf of Sri V.O. Venugopal Reddy and others of Korlakunta village regarding Air and Water Pollution problem due to mining activities of M/s A.P. Mineral Development Corporation. The complainant has stated that the teakwood trees planted by his clients in their land located in Korlakunta village have been affected due to the mining activity at Mangampet and Korlakunta adjacent to his clients' teakwood plantation.

WHEREAS, Officials of this office inspected the surrounding of the above said agricultural fields duly conducting Ambient Air Quality Monitoring, collecting borewell water samples and the collected samples have been submitted to Zonal Laboratory, APPCB, Kurnool for analysis.

In view of the above it is hereby directed to take corrective measures for control of Air pollution in the surrounding area so as to alleviate the problem faced by the complainant and submit action taken report to this office within 15 days, failing which the Board will be constrained to take action against the unit under the provisions of Air (Prevention & Control of Pollution) Amendment Act 1987 and Water (Prevention & Control of Pollution) Amendment Act 1974, in the interest of Public Health & Environment.


ENVIRONMENTAL ENGINEER

To,
M/s The A.P. Mineral Development Corporation Ltd.,
Mangampet, Annamayya District.

Copy submitted to the Joint Chief Environmental Engineer, APPCB, Zonal Office, Kurnool for information and necessary action.



A.P. POLLUTION CONTROL BOARD
Zonal Laboratory: Kurnool
Road No:02, Labor Colony, V R Colony, Kurnool - 518 003



FORMAT No. APPCB/ZL/KNL/FM/59

Ambient Air Quality Monitoring Analysis Report

Sample Reg. No. : **Report No. KNL2401104**
Name and Address of : **M/s. A.Yella Reddy**
the sampling site : **Korlakunta (V), Obulavaripalli (M),
Annamayya District.**
Sampling Location : : **AAQ Monitoring conducted at the Agriculture
field of Sri A.Yella Reddy, Korlakunta (V),
Obulavaripalli (M),
Annamayya District**
Sample collected by : **Analyst (OS), Regional Office, Kadapa**
Sampling Date : **24-01-2024**
Sample Submit date : **25-01-2024**
Date of Issue of report : **27-01-2024**

It is to certify that the above sample was analyzed from 25-01-2024 to 27-01-2024 and the analysis results are declared as follows:

Sl. No	Parameter	Unit	SAMPLE CODE	NAAQM Standard (24 Hrs)	Test Method
			Analysis Result KNL2401104		
1.	Particulate Matter (PM ₁₀)	µg/m ³	178	100	IS:5182 (Part-23) 2006 (Reaffirmed) 2017
2.	Sulphur Dioxide (SO ₂)	µg/m ³	05	80	IS:5182 (Part-2) 2001 (Reaffirmed) 2017
3.	Nitrogen Dioxide (NO ₂)	µg/m ³	08	80	IS:5182 (Part-6) 2006 (Reaffirmed) 2017

Remarks:

1. Result are related to sample as received and tested.
2. The report shall not be reproduced except in full without approval of the Laboratory.

Authorized Signatory

K. Sudhakar
**STATE BOARD ANALYST
(K. SUDHAKAR)
Jr. Scientific Officer
Zonal Laboratory, Kurnool**

Copy submitted to the Environmental Engineer, Regional Office, Kadapa for information.

++ END OF THE REPORT ++

ఆంధ్రప్రదేశ్ కాలుష్య నియంత్రణ మండలి


**ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE :: KADAPA**

D.No.: 1/2277, 2nd Floor, Rajiv Park Road, A.P. Housing Board Colony,
Kadapa, YSR District - 516 003.

N. Asok Kumar
Environmental Engineer

e-mail: rokdp-ee1@appcb.gov.in



Lr.No. LAB/APPCB/RO/KDP/2023 - 568

Date: 09.02.2024.

NOTICE

Sub: APPCB-RO-KADAPA- M/s. Andhra Pradesh Mineral Development Corporation, APMDC, Mangampeta Village, Obulavaripalli Mandal, Annamayya District-Non-Compliance of AAQM Monitoring Standards stipulated by the Board – **Notice issued** -Reg.

Ref: AAQM Monitoring Conducted at A. Yella Reddy, Korlakunta (V), Obulavaripalli (M) adjacent to your mining unit on 24.01.2024.

WHEREAS, you are operating the mining unit in the name & style of M/s. Andhra Pradesh Mineral Development Corporation (APMDC), Mangampeta Village, Obulavaripalli Mandal, Annamayya District.

WHEREAS, Board officials have conducted AAQ Monitoring at the agricultural fields of Sri. A. Yella Reddy, Korlakunta (V), Obulavaripalli (M) adjacent to your mining unit Premises on 24.01.2024. As per the analysis report, the following parameters of the AAQM conducted at the site are exceeding the Particulate matter (PM10) standards prescribed by the Board.

S.No.	Sample	Parameter	Monitored value mg/l	Board's Standards mg/l
1	AAQM	Particulate Matter (PM10)	178	100

Hence you are hereby directed to ensure to meet the Board's stipulated AAQM standards by implementing the air pollution control measures, failing which action will be initiated against your unit under the relevant provisions of the Air & the Water Acts in the interest of Public Health and Environment

Report the compliance on the above to this office within 15 days.

Nawandutaloni
ENVIRONMENTAL ENGINEER

To

M/s. Andhra Pradesh Mineral Development Corporation (APMDC),
Mangampeta (V), Obulavaripalli (M), Annamayya District.

The Andhra Pradesh Mineral Development Corporation Limited.,

(A State Government Undertaking)

Mangampet Barytes Project.

Branch Office :
Mangampet-516 106.
Kadapa District, Andhra Pradesh
Phone : 08566 246229
Fax : 08566 246230.
Email : apmdcmpet@gmail.com



Head Office :
No. 294/1D,
100ft Kanur to Nidumanur Road,
Vijayawada - 521137, Andhra Pradesh
Phone No. : 0866-2429999
Email : apmdcltd@yahoo.com

APMDC/ M'Pet/APPCB/AAQM/2023-24/

25 6 9

Dated: 27.02.2024

To

**The Environmental Engineer,
A P Pollution Control Board, Regional Office,
D. No. 72/272-5-18, 1st Floor, Near Vinayaka Nagar Circle,
Kadapa, YSR District – 516 003.**

Sir,

Sub: APMDC – M'Pet – APPCB - AAQ Monitoring in Korlakunta (buffer zone) – Notice issued by APPCB – Request to stop further course of action – Explanation submitted - Reg.

Ref: 1. Complaint Received from Sri. P. Subba Reddy, Advocate,
Korlakunta (V&P), Obulavaripalli (M), Annamaya District.
2. Lr. No. LAB/APPCB/RO/KDP/2023/568, dated 09.02.2024.

& & &

With reference to the above subject and vide reference cited, it is to submit that to fulfill the conditions of the APPCB, the Corporation is being take up monitoring quarterly in respect of water, air, noise in core and buffer zone in the Project through M/s SV Enviro Labs, Visakhapatnam and the readings are within limits as per AAQMS Stations maintained in the Project at near sub-station and near GYM. The reports are being sent to APPCB from time to time.

Further it is to submit that M/s SV Enviro Labs, Visakhapatnam has conducted Ambient Air quality monitoring in Korlakunta (Buffer Zone) in the month of December -2023. The Corporation is maintaining 2 nos. AAQMS stations in core zone and monitored values are below as per CPCB standards, the copy of the Test report is herewith enclosed for kind reference.



Contd...2

Further it is to submit that the Corporation is doing dust suppression measures by engaging 6 nos. water tanker capacities of (3 nos. of 22KL, 2 nos. of 20 KL, 1 no. of 16 KL) at internal roads, ore plots etc in the Project and dust suppression measures at haul roads are being maintained through Excavation contractor effectively.

Further for reduction of dust & noise in ambient air, the Corporation is developing plants i.e. Azardirachta indica, tamarindus indica, dolonix regia, cassia fistula, Bhaunia purpuria etc. in our Nursery and maintaining afforestation works in the project surrounding areas, dumps etc.

The Corporation has taken up plantation i.e. Sree Gandham, Jama etc. at Korlakunta Dump side and copies of photos are herewith enclosed for kind reference.

The detailed explanation is furnished below for kind consideration please :-

Point No. 1 :- The APMDC is doing Mining allied activities in Mangampet and surrounding villages from the year 1975. Garden are situated in Korlakunta Grama Panchayath and the Mining activity has been continuing in Mangampet Village which is at a distance of 5 km. It is false that, due to the mining activity the entire trees around the area got dried up and the leaves were fallen and withered away due to which majority of the plants are died and some of them are struggling to survive. Due to the dust and air pollution from the mining operations, the trees will not dried up and die.

The Corporation developed neem trees, Kanaga trees and some other various flower trees in the plantation area in the year 2017-18. The above plantation is abutting to the teakwood plantation of your clients. But the plantation developed by the Corporation is healthy, leaves are not dried up and not bothered away has alleged by your clients.

Point No.2 :- The Corporation has been taking preventive steps in air and water pollution. The Corporation at Mangampet is having "Environmental Section" consisting of twenty three (23) employees and they are looking after air, dust and water pollution regularly through the methods approved by A.P. Pollution Control Board. The Corporation used to sprinkle water through the tractors and lorries whenever the dust emanates from the mining.

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As the Mining area is at distance of 5 km from the garden of your clients. The question of the dust, air and water pollution does not arise. The teakwood trees in the land of your clients are very greenery and strenghty. The dumping yard behind the teakwood plantation of your clients are closed in the year'2015 and the Corporation planted sandal wood trees, Guava Tress, Veduru, Konkidi, Vepa, Silveryuka, Legstromia, Sisu, Nallamaddi, Veliga, Panasa, Badham, Gorintaku, Red Nighbthi, Galfemia, Boghanminia, Pokswi, Exazala, Teak, Rama Thulasi, Pathi tress and subabul plants on the top of the dumping area and the above trees are developing in a good condition. Six photographs are herewith attached for your kind perusal.

Further, the Project adopted Akhira Miyawaki method for development of green belt and afforestation in the year'2019 and planted different varieties of plants in three layers one by one to arrest the dust pollution from the dumping yard. The Corporation has been submitting the report on akhira miyawaki method to "Ministry of Environment, Forests and Climate Change (MOEF), New Delhi half yearly rests. The Corporation obtained four photo-graphs showing the plantation near the dump is herewith attached for your kind reference.

It is to inform that, the Corporation also laid retaining wall with stones around the dumping area to arrest fall off stones from the top of the dumping yard. The Corporation also dug De-Silting pits near to the dumping area to protect and store the rain water and also dug trench around the dumping yard measuring 3X3 Ft's width & depth and its length is approximately 1KM. The rain water emanating from the dump yard will absorb in to the trench which will not flow out from the trench. All the methods taken by the Corporation near the dumping yard to protect agriculture fields and gardens of the respectable formers in Korlakunta and other Villagers. In this regard, we are herewith enclosed seven photographs for your kind perusal.

Further it is to inform that, the Corporation duly fulfilled the guidelines given by the "Ministry of Environment, Forests and Climate Change (MOEF), New Delhi.

Contd....4

Point No. 3 :- It is false that, behind the trees heaps of the mining activity powder have been dumped in large scale and can be assessed the air pollution in the surrounding area when the dumping area behind the garden of your clients already closed in the year 2015 and the corporation planted subabulu plants and the question of air pollution in that area does not arise. The residential area of Korlakunta is at a distance of 1 KM from the garden, when there is no dust and air pollution in that area the question of breathing activity affected does not arise.

The villagers of Korlakunta village and Mangampeta Villages are having Sufficient Knowledge about their legal rights and on their demands; The Corporation has been doing different welfare activities for the uplift of the villagers by spending Corers of Rupees.

Point No.4:- As per the guidelines of AP Pollution control board and "Ministry of Environment, Forests and Climate Change (MOEF), the Corporation is doing ground water testing, Noise testing, Air pollution testing from independent third party consultants quarterly yearly rusts i.e."SV Enviro Labs & Consultants", Visakhapatnam : The employees of the above lab used to visit the project at Mangampet by every three months collect samples and submit their reports and in-turn, the corporation submit all the reports to the zonal, regional and Head office of AP Pollution control Board. As per their reports there is no dust pollution, Noise Pollution, Air pollution and water pollution. As on today there is no complaint from the villagers of Korlakunta and surrounding Villages on the pollution of different categories except this representation. The Lab reports is herewith attached for your kind perusal.

Point No.5 :- It is false that, your clients being agriculturists are not able to approach the courts and other wings of the government for their reliefs. On the observation of corporation official of the concerned departments there is no damage to the teakwood plantation of your clients. The agriculturists of neighbouring land owners of your clients they developed plantation trees and mango trees in their lands. When such is the case, the damage of teakwood trees in the lands of your clients does not arise. Your clients made all these allegations only to black mail and humiliates of the corporation officials. The damage of

Contd....5

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teakwood trees if any, because of the negligence of your clients and not on the part of the corporation.

Point No.6:- The Corporation not yet received any representation on pollution aspect from the villagers of Korlakunta and neighbouring villages.

Point No.7 :- It is not opt at his time to demand the stoppage of mining activity due to the pollution. The corporation is not disputing the ownership of the property of your clients.

Point No. 8:- It is false that, the land meet for grazing area and Korlakunta Grama Panchayath is not permitted area. The land Acquisition Officer, Rajampeta acquired an extent of 539.54 Acre for the purpose of mining and allied activities in Korlakunta Grama Panchayath and Korlakunta Villages lands and it is not a prohibited area as alleged notice.

Point No.9 :- It is false that, if the mining activity is continued it will affect the entire surrounding villages after taking at most precautions duly approved by the state and central government concerned departments.

Point No.10 :- It is true that, dumping area is at distance of 100 mtrs to Sy. No.999, but for the other Sy. No's the dumping area is approximately 1 to 2 km. That to the above said dumping area was closed in the year'2015 and different types of trees were developed by the Corporation and the question of heat and pollution does not arise at all for that dumping yard.

Point No.11 :- The Corporation has been following the rules and regulations of the AP Pollution Control Board and "Ministry of Environment, Forests and Climate Change (MOEF).

Point No.12 :- The Corporation has been taking many precautions as per the AP Pollution Control Board to control the dust, air, water and noise pollution.

Contd....6

Point No.13 :- The directions of the Hon'ble Supreme Court not at all applicable the facts on the hand as it contains the particulars of "Petroleum Cokes".

Keeping in the explanation submitted above, we request you to kindly stop further course of action.

Thanking you,

Yours faithfully,

MSR 27/2/27
Chief Project Officer

Encl: As above.

Copy to:

- 1) The Vice-chairman & Managing Director – for favour of kind information please.
- 2) The Manager (Mines), BO, M'Pet
- 3) T' File

Online Pollution Monitoring Portal															
Site Name: Andhra Pradesh Mineral Development Corporation (APMDC) Ltd															
From Date: 2025/05/01 To Date: 2025/10/31															
Report Name: Custom Report															
Report Created by RO_Kadapa on 2025-11-01 16:47:25															
Sl No.	Time	AAQMS_1- PM10 - (ug/m3)	AAQMS_1- PM2.5 - (ug/m3)	AAQMS_1- SO2 - (ug/m3)	AAQMS_1- NO2 - (ug/m3)	AAQMS_1- NO - (ug/m3)	AAQMS_1- NOx - (ug/m3)	AAQMS_1- CO - (mg/m3)	AAQMS_2- PM10 - (ug/m3)	AAQMS_2- PM2.5 - (ug/m3)	AAQMS_2- SO2 - (ug/m3)	AAQMS_2- NO2 - (ug/m3)	AAQMS_2- NO - (ug/m3)	AAQMS_2- NOx - (ug/m3)	AAQMS_2- CO - (mg/m3)
1	2025-05-01	18.39	11.79	7.2	0.49	0.66	0.86	0.16	17.45	9.65	0	3.16	1.92	5.62	0.23
2	2025-05-02	25.97	15.66	7.28	1.82	0.98	2.81	0.21	20.6	12.89	0	3.11	1.9	5.55	0.27
3	2025-05-03	26.88	16.16	7.25	4.72	2.25	7.43	0.22	24.77	13.39	0	3.17	1.91	5.61	0.29
4	2025-05-04	22.09	14.28	27.54	2.65	14.45	21.91	0.77	22.89	11.99	0	3.13	1.9	5.57	0.28
5	2025-05-05	25.77	15.11	32.14	0.63	6.83	9.53	0.2	17.77	12.87	0	3.13	1.92	5.59	0.29
6	2025-05-06	25.9	14.28	21.01	2.88	4.69	8.88	0.39	17.2	10.69	0	3.16	1.92	5.62	0.27
7	2025-05-07	21.47	15.13	12.08	0.09	1.29	0.93	0.22	13.66	10.9	0	3.13	1.9	5.57	0.27
8	2025-05-08	19.32	14.17	10.57	0	0.68	0	0.19	17.86	11.39	0	3.12	1.95	5.64	0.27
9	2025-05-09	21.67	14.11	10.58	0	0.66	0	0.18	16.33	10.56	0	3.15	1.93	5.63	0.26
10	2025-05-10	29.76	17.79	11.8	0.01	0.66	0.01	0.2	18.62	12.28	0	3.12	1.94	5.62	0.28
11	2025-05-11	22.42	16.85	16.13	0.02	0.74	0.22	0.23	NA	11.86	0	3.15	1.92	5.63	0.28
12	2025-05-12	30.02	15.63	11.62	0	0.65	0	0.2	24.09	11.67	0	3.1	1.95	5.62	0.27
13	2025-05-13	32.21	18.44	12.48	0	0.64	0	0.22	23.43	13.99	0	3.12	1.9	5.56	0.28
14	2025-05-14	32.04	18.75	12.57	0	0.63	0	0.22	23.57	14.58	0	3.18	1.91	5.63	0.31
15	2025-05-15	27.53	16.13	14.43	0	0.66	0	0.19	21.18	12.66	0	3.14	1.91	5.6	0.28
16	2025-05-16	23.68	13.09	12.92	0	0.64	0	0.18	22.59	10.73	0	3.11	1.92	5.59	0.26
17	2025-05-17	20.07	9.05	13.26	0	0.66	0	0.17	14.61	7	0	3.17	1.92	5.64	0.25
18	2025-05-18	12	7.95	12.19	0	0.63	0	0.15	8.56	NA	0	3.14	1.91	5.6	0.24
19	2025-05-19	11.6	9.9	12.85	0	0.64	0	0.08	11.03	8.08	0	3.13	1.91	5.58	0.24
20	2025-05-20	9.14	3.76	13.36	0	0.63	0	0.03	6.22	1.92	0	3.13	1.96	5.65	0.18
21	2025-05-21	10.18	2.46	12.71	0	0.63	0	0	8.71	1.99	0	3.12	1.96	5.64	0.17
22	2025-05-22	21.78	9.6	11.93	0.15	0.69	0	0	22.55	7.96	0	3.14	1.92	5.62	0.17
23	2025-05-23	26.16	7.97	11.39	0	0.65	0	0.01	22.66	6.9	0	3.11	1.94	5.6	0.16
24	2025-05-24	15.23	2.24	10.33	0	0.64	0	0	6.23	1.55	0	3.14	1.91	5.58	0.17
25	2025-05-25	7.55	1.31	10.71	0	0.68	0	0.01	4.92	1.69	2	3.06	1.85	5.41	0.43

Sl No.	Time	AAQMS_1- PM10 - (ug/m3)	AAQMS_1- PM2.5 - (ug/m3)	AAQMS_1- SO2 - (ug/m3)	AAQMS_1- NO2 - (ug/m3)	AAQMS_1- NO - (ug/m3)	AAQMS_1- NOx - (ug/m3)	AAQMS_1- CO - (mg/m3)	AAQMS_2- PM10 - (ug/m3)	AAQMS_2- PM2.5 - (ug/m3)	AAQMS_2- SO2 - (ug/m3)	AAQMS_2- NO2 - (ug/m3)	AAQMS_2- NO - (ug/m3)	AAQMS_2- NOx - (ug/m3)	AAQMS_2- CO - (mg/m3)
26	2025-05-26	11.53	4.51	11.57	0	0.63	0	0	7.58	3.69	8.26	2.96	1.75	5.18	0.2
27	2025-05-27	11.09	4.42	11.46	0	0.63	0	0	9.09	4.12	1.28	3.01	1.81	5.31	0.18
28	2025-05-28	13.75	6.51	10.77	0	0.65	0	0	12.9	4.8	5.18	2.96	1.75	5.18	0.2
29	2025-05-29	13.49	6.23	10.86	0	0.65	0	0	12.89	4.35	3.24	2.99	1.8	5.28	0.2
30	2025-05-30	11.84	7.43	11.01	0	0.62	0	0	15.25	6.41	0.77	3	1.77	5.25	0.18
31	2025-05-31	26.84	13.47	11.69	0	0.65	0	0	29.54	11.15	3.22	2.93	1.82	5.27	0.21
32	2025-06-01	30.04	12.48	11.48	0	0.61	0	0	30.24	9.17	14.18	2.68	1.81	5.02	0.23
33	2025-06-02	18.35	7.45	10.39	0	0.64	0	0	NA	5.23	7.9	2.95	1.82	5.29	0.23
34	2025-06-03	17.76	5.75	10.77	0	0.64	0	0	11.74	4.4	12.23	2.95	1.71	5.13	0.21
35	2025-06-04	21.75	8.01	10.68	0	0.62	0	0	17.04	5.86	6.87	2.97	1.76	5.23	0.25
36	2025-06-05	30.01	12	10.54	0	0.67	0	0	27.39	8.78	18.93	2.88	1.71	5.08	0.24
37	2025-06-06	32.73	15.37	10.4	0	0.64	0	0	27.51	10.99	4.94	2.99	1.83	5.34	0.33
38	2025-06-07	27.39	11.51	10.76	0	0.63	0	0	20.92	9.05	19.64	2.89	1.75	5.14	0.27
39	2025-06-08	21.25	11.36	10.19	0	0.63	0	0	14.41	7.83	6.58	3	1.84	5.37	0.33
40	2025-06-09	21.28	8.84	11.14	0	0.65	0	0	14.7	5.74	18.06	2.91	1.72	5.11	0.25
41	2025-06-10	27.95	11.73	10.47	0	0.62	0	0	15.69	8.09	5.58	2.97	1.81	5.28	0.33
42	2025-06-11	21.75	11.93	10.53	0	0.62	0	0	17.97	9.04	12.24	2.94	1.73	5.14	0.26
43	2025-06-12	14.69	8.86	11.14	0	0.58	0	0	8.49	7.31	9.18	3	1.82	5.33	0.33
44	2025-06-13	14.52	5.18	10.82	0	0.58	0	0	8.5	0.4	5.51	2.87	1.8	5.19	0.19
45	2025-06-14	12.74	4.22	10.97	0	0.58	0	0	9.82	NA	6.81	3.01	1.82	5.35	0.28
46	2025-06-15	9.82	2.92	10.28	0	0.56	0	0	6.25	NA	5.48	2.98	1.74	5.2	0.15
47	2025-06-16	12.92	3.56	10.1	0	0.56	0	0	5.2	NA	11.15	3.02	1.81	5.34	0.22
48	2025-06-17	17.39	4.88	10.16	0	0.57	0	0	7.89	NA	4.83	2.97	1.77	5.23	0.13
49	2025-06-18	17.98	6.97	10.01	0	0.56	0	0	13.45	5.89	0.05	3.14	1.92	5.6	0.21
50	2025-06-19	19.67	8.46	9.56	0	0.59	0	0	13.84	5.19	0	3.15	1.94	5.65	0.17
51	2025-06-20	18.41	6.21	9.57	0	0.58	0	0	14.61	4.7	0	3.07	1.96	5.62	0.14
52	2025-06-21	18.44	5.94	9.67	0	0.59	0	0	15.71	4.33	0	3.14	1.93	5.63	0.11
53	2025-06-22	13.11	5.47	9.62	0	0.6	0	0	11.78	3.23	0	3.09	1.93	5.58	0.11
54	2025-06-23	11.93	5.26	9.94	0	0.57	0	0	12.5	4.14	0	3.11	1.94	5.62	0.12
55	2025-06-24	18.38	6.14	9.83	0	0.57	0	0	17.02	5.14	0	3.1	1.95	5.62	0.12
56	2025-06-25	17.76	6.51	9.86	0	0.58	0	0	14.34	4.38	0	3.07	1.95	5.59	0.12

Sl No.	Time	AAQMS_1- PM10 - (ug/m3)	AAQMS_1- PM2.5 - (ug/m3)	AAQMS_1- SO2 - (ug/m3)	AAQMS_1- NO2 - (ug/m3)	AAQMS_1- NO - (ug/m3)	AAQMS_1- NOx - (ug/m3)	AAQMS_1- CO - (mg/m3)	AAQMS_2- PM10 - (ug/m3)	AAQMS_2- PM2.5 - (ug/m3)	AAQMS_2- SO2 - (ug/m3)	AAQMS_2- NO2 - (ug/m3)	AAQMS_2- NO - (ug/m3)	AAQMS_2- NOx - (ug/m3)	AAQMS_2- CO - (mg/m3)
57	2025-06-26	20.64	7.63	10.07	0	0.6	0	0	9.27	4	0	3.11	1.95	5.63	0.14
58	2025-06-27	23.13	9.12	10.85	0	0.58	0	0	14.65	5.46	0	3.07	1.94	5.58	0.15
59	2025-06-28	24.4	8.65	10.02	0	0.61	0	0	15.76	4.39	0	3.09	1.95	5.61	0.16
60	2025-06-29	15.84	6.17	10	0	0.64	0	0	14.96	NA	0	3.07	1.97	5.63	0.13
61	2025-06-30	18.95	5.78	10	0	0.6	0	0	13.88	5.61	0	3.09	1.93	5.58	0.11
62	2025-07-01	15.25	5.53	10.02	0	0.6	0	0	13.32	3.39	0	3.07	1.9	5.52	0.11
63	2025-07-02	13.96	4.69	10.1	0	0.61	0	0	10.45	3.54	0	3.09	1.92	5.56	0.12
64	2025-07-03	14.85	5.99	10.17	0	0.59	0	0	10.13	3.46	0	3.08	1.88	5.5	0.13
65	2025-07-04	11.93	4.48	10.13	0	0.6	0	0	8.93	2.6	0	3.12	1.92	5.59	0.12
66	2025-07-05	10.76	3.51	10.09	0	0.63	0	0	8.57	2.04	0	3.1	1.98	5.66	0.11
67	2025-07-06	10.49	4.03	10.06	0	0.59	0	0	10.48	3.97	0	3.06	1.96	5.6	0.11
68	2025-07-07	23.15	6.39	10.18	0	0.6	0	0	17.03	4.94	0	3.09	1.96	5.62	0.13
69	2025-07-08	11.1	7	10.08	0	0.6	0	0	20.58	7.49	0	3.07	1.89	5.49	0.27
70	2025-07-09	13.29	6.9	10.16	0.64	0.61	1.04	0	15.45	5.46	0	3.13	1.93	5.62	0.14
71	2025-07-10	21.15	7.12	12.85	1.2	0.52	1.74	0.17	23.12	4.92	0	3.12	1.96	5.66	0.12
72	2025-07-11	17.53	6.81	24.79	1.19	0.46	1.49	0.35	13.61	3.72	0	3.08	1.95	5.61	0.13
73	2025-07-12	14.43	5.55	11.6	1.25	0.64	2	0.21	11.75	2.89	0	3.11	1.95	5.63	0.13
74	2025-07-13	13.54	5.82	11.77	1.24	0.58	1.89	0.15	11.84	2.73	0	3.13	1.96	5.66	0.13
75	2025-07-14	17.21	5.47	11.82	1.24	0.59	1.91	0.12	14.24	2.94	0	3.12	1.96	5.65	0.13
76	2025-07-15	14.81	4.88	11.75	1.2	0.58	1.87	0.16	11.99	2.7	0	3.09	1.97	5.64	0.12
77	2025-07-16	14.7	5.57	12.2	1.22	0.58	1.89	0.14	11.02	2.51	0	3.1	1.97	5.65	0.12
78	2025-07-17	12.54	6.79	12.04	1.22	0.56	1.86	0.01	7.98	3.41	0	3.11	1.97	5.66	0.14
79	2025-07-18	13.03	8.03	11.98	1.21	0.59	1.89	0	12.72	4.55	0	3.1	1.97	5.66	0.14
80	2025-07-19	11.88	6.61	11.98	1.2	0.59	1.87	0	9.31	3.31	0	3.09	1.94	5.6	0.13
81	2025-07-20	9.41	5.92	11.9	1.2	0.6	1.88	0.01	9.21	3.4	0	3.13	1.97	5.67	0.13
82	2025-07-21	7.86	5.25	11.96	1.23	0.57	1.88	0	4.22	2	0	3.12	1.96	5.66	0.13
83	2025-07-22	12.25	5.85	11.73	1.22	0.57	1.88	0	11.85	3.55	0	3.08	1.97	5.64	0.12
84	2025-07-23	8.9	4.91	11.8	1.24	0.56	1.88	0.04	6.84	1.83	0	3.09	1.95	5.62	0.13
85	2025-07-24	9.09	4.49	11.77	1.19	0.59	1.88	0.02	7.94	1.81	0	3.12	1.96	5.66	0.11
86	2025-07-25	8.99	4.54	11.7	1.22	0.58	1.88	0.05	7.12	1.8	0	3.11	1.96	5.64	0.11
87	2025-07-26	8.76	4.04	11.64	1.22	0.6	1.91	0.07	7.8	1.69	0	3.09	1.95	5.61	0.12

Sl No.	Time	AAQMS_1- PM10 - (ug/m3)	AAQMS_1- PM2.5 - (ug/m3)	AAQMS_1- SO2 - (ug/m3)	AAQMS_1- NO2 - (ug/m3)	AAQMS_1- NO - (ug/m3)	AAQMS_1- NOx - (ug/m3)	AAQMS_1- CO - (mg/m3)	AAQMS_2- PM10 - (ug/m3)	AAQMS_2- PM2.5 - (ug/m3)	AAQMS_2- SO2 - (ug/m3)	AAQMS_2- NO2 - (ug/m3)	AAQMS_2- NO - (ug/m3)	AAQMS_2- NOx - (ug/m3)	AAQMS_2- CO - (mg/m3)
88	2025-07-27	10.66	4.25	11.71	1.22	0.58	1.88	0.11	11.21	1.63	0	3.16	1.93	5.64	0.1
89	2025-07-28	12.36	4.92	11.72	1.19	0.61	1.9	0.15	13.65	2.56	0	3.1	1.97	5.65	0.1
90	2025-07-29	10.32	3.92	11.5	1.22	0.6	1.91	0.16	11.7	2.28	0	3.11	1.96	5.63	0.11
91	2025-07-30	14.85	5.28	11.64	1.27	0.57	1.91	0.15	NA	3	0	3.09	1.97	5.64	0.12
92	2025-07-31	18.32	6.58	11.7	1.23	0.57	1.88	0.11	16.68	3.33	0	3.11	1.97	5.66	0.12
93	2025-08-01	25.79	9.31	11.67	1.23	0.6	1.92	0.11	26.03	5.19	0	3.12	1.96	5.64	0.15
94	2025-08-02	31.84	12.66	11.96	1.21	0.58	1.87	0.08	25.21	5.7	0	3.11	1.97	5.65	0.18
95	2025-08-03	11.49	8.8	11.75	1.21	0.61	1.91	0.02	14.41	4.5	0	3.1	1.96	5.63	0.18
96	2025-08-04	14.35	9.38	11.86	1.21	0.59	1.89	0	25.11	5.67	0	3.1	1.96	5.63	0.2
97	2025-08-05	15.33	10.98	11.93	1.22	0.58	1.89	0	55.55	6.59	0	3.06	1.99	5.63	0.21
98	2025-08-06	10.15	7.47	11.77	1.23	0.59	1.91	0	12.58	3.73	0	3.14	1.96	5.67	0.17
99	2025-08-07	9.22	5.36	11.84	1.21	0.59	1.89	0	91.37	1.76	0	3.11	1.93	5.6	0.17
100	2025-08-08	6.65	3.5	11.82	1.21	0.6	1.89	0	19.5	1.26	0	3.14	1.95	5.65	0.15
101	2025-08-09	8.63	3.21	11.81	1.24	0.59	1.91	0	30.53	1.11	0	3.11	1.98	5.66	0.14
102	2025-08-10	6.35	3.22	11.93	1.27	0.55	1.86	0	95.34	1.88	0	3.14	1.95	5.63	0.14
103	2025-08-11	9.75	6.09	11.97	1.24	0.58	1.89	0.01	20.26	3.36	0	3.12	1.97	5.65	0.13
104	2025-08-12	8.61	6.1	11.96	1.24	0.57	1.88	0	46.26	3.78	0	3.13	1.98	5.68	0.14
105	2025-08-13	6.13	4.06	12.08	1.22	0.59	1.9	0	24.25	2.44	0	3.13	1.96	5.67	0.13
106	2025-08-14	7.55	4.13	12	1.22	0.57	1.87	0	13.24	3.34	0	3.12	1.94	5.63	0.13
107	2025-08-15	8.39	4.29	11.83	1.26	0.58	1.92	0	8.69	1.93	0	3.07	1.98	5.63	0.14
108	2025-08-16	9.98	5.49	11.76	1.23	0.6	1.93	0	22.48	2.16	0	3.12	1.96	5.64	0.13
109	2025-08-17	6.83	4.75	11.9	1.24	0.58	1.9	0	13.35	1.79	0	3.12	1.95	5.64	0.14
110	2025-08-18	6.54	2.87	11.83	1.26	0.56	1.89	0	29.46	0.52	0	3.12	1.95	5.63	0.12
111	2025-08-19	13.18	5.05	12.07	1.23	0.57	1.89	0.02	7.15	2.41	0	3.11	1.97	5.65	0.14
112	2025-08-20	15.79	6.96	11.97	1.26	0.57	1.91	0.02	6.21	3.23	0	3.08	1.96	5.61	0.16
113	2025-08-21	21.08	7.42	11.99	1.27	0.58	1.92	0.01	8.53	2.08	0	3.08	1.97	5.62	0.14
114	2025-08-22	20.95	9.17	11.9	1.25	0.59	1.91	0	17.39	3.36	0	3.13	1.97	5.66	0.17
115	2025-08-23	16.5	7.5	11.81	1.26	0.59	1.93	0	11.81	3.48	0	3.07	1.99	5.63	0.18
116	2025-08-24	14.98	6.75	11.78	1.25	0.59	1.9	0.04	10.05	2.49	0	3.13	1.95	5.64	0.15
117	2025-08-25	18.43	6.17	11.72	1.25	0.57	1.89	0.08	10.69	3.47	0	3.12	1.96	5.65	0.17
118	2025-08-26	14.87	5.22	14.97	1.21	0.47	1.7	0.21	12.62	2.88	0	3.15	1.96	5.67	0.19

Sl No.	Time	AAQMS_1- PM10 - (ug/m3)	AAQMS_1- PM2.5 - (ug/m3)	AAQMS_1- SO2 - (ug/m3)	AAQMS_1- NO2 - (ug/m3)	AAQMS_1- NO - (ug/m3)	AAQMS_1- NOx - (ug/m3)	AAQMS_1- CO - (mg/m3)	AAQMS_2- PM10 - (ug/m3)	AAQMS_2- PM2.5 - (ug/m3)	AAQMS_2- SO2 - (ug/m3)	AAQMS_2- NO2 - (ug/m3)	AAQMS_2- NO - (ug/m3)	AAQMS_2- NOx - (ug/m3)	AAQMS_2- CO - (mg/m3)
119	2025-08-27	3.42	1	27.2	1.19	0.23	1.25	0.32	19.09	1.23	0	3.13	1.96	5.65	0.15
120	2025-08-28	7.81	3.18	18.94	1.26	0.42	1.64	0.27	14.87	1.44	0	3.12	1.93	5.6	0.13
121	2025-08-29	10.97	6.82	12.64	1.22	0.56	1.86	0.12	12.46	3.17	0	3.11	1.96	5.64	0.15
122	2025-08-30	9.59	5.77	12.83	1.25	0.56	1.87	0.03	18.93	2.91	0	3.1	1.97	5.64	0.15
123	2025-08-31	8	4.76	12.74	1.13	0.61	1.83	0	40.13	1.27	0	3.09	2	5.67	0.15
124	2025-09-01	14	7.78	12.62	1.21	0.59	1.88	0.04	14.58	4.33	0	3.1	1.98	5.65	0.12
125	2025-09-02	8.89	4.33	12.5	1.23	0.61	1.93	0.07	15.57	3.42	0	3.11	1.95	5.62	0.12
126	2025-09-03	10.56	5.56	12.67	1.19	0.61	1.89	0.06	6.69	4.17	0	3.1	1.97	5.65	0.14
127	2025-09-04	15.13	5.73	12.73	1.18	0.6	1.87	0.07	6.75	3.18	0	3.1	1.95	5.62	0.14
128	2025-09-05	17.46	7.09	12.74	1.22	0.58	1.87	0.1	9.06	3.33	0	3.08	1.96	5.61	0.14
129	2025-09-06	21.2	8.94	12.8	1.17	0.59	1.84	0.1	6.26	4.06	0	3.1	1.98	5.66	0.16
130	2025-09-07	13.01	7.15	12.66	1.22	0.6	1.9	0.06	8.84	4.4	0	3.1	1.98	5.65	0.16
131	2025-09-08	15.9	7.9	12.82	1.22	0.59	1.89	0.1	17.01	5.32	0	3.13	1.96	5.65	0.16
132	2025-09-09	22.37	12.33	13.01	1.22	0.59	1.9	0.12	21.54	7.55	0	3.11	1.95	5.62	0.19
133	2025-09-10	18.39	14.24	12.94	1.19	0.62	1.91	0.02	53.13	9.84	0	3.13	1.96	5.64	0.25
134	2025-09-11	7.33	5.53	12.81	1.21	0.59	1.88	0	41.63	3.11	0	3.11	1.97	5.64	0.16
135	2025-09-12	12.67	8.8	12.55	1.19	0.58	1.85	0.01	22.98	5.76	0	3.1	1.99	5.67	0.18
136	2025-09-13	13.75	10.96	17.09	1.19	0.45	1.65	0.23	32.27	8.22	0	3.07	1.99	5.63	0.21
137	2025-09-14	11.55	7.18	32.82	1.14	0.22	1.18	0.34	7.04	6.05	0	3.08	1.97	5.62	0.19
138	2025-09-15	10.79	6.74	19.43	1.23	0.45	1.66	0.28	13.9	4.48	0	3.12	1.98	5.67	0.17
139	2025-09-16	5.72	6.73	12.98	1.31	0.76	2.07	0.12	25.36	2.32	0	3.12	1.98	5.66	0.15
140	2025-09-17	4.73	6.18	12.81	1.13	0.6	1.82	0	14.75	3.03	0	3.09	1.98	5.65	0.15
141	2025-09-18	3.52	4.11	12.88	1.18	0.6	1.87	0	58.77	1.61	0	3.12	1.97	5.65	0.15
142	2025-09-19	2.61	2.35	12.78	1.14	0.6	1.82	0	39.88	1.77	0	3.11	1.99	5.67	0.14
143	2025-09-20	5.11	6.07	12.85	1.19	0.63	1.9	0	53.09	3.96	0	3.1	1.98	5.65	0.14
144	2025-09-21	6.81	8.34	12.76	1.17	0.61	1.87	0	52.22	5.46	0	3.08	1.99	5.66	0.17
145	2025-09-22	4.98	6.75	12.76	1.17	0.6	1.86	0	59.57	4.34	0	3.08	1.99	5.64	0.16
146	2025-09-23	4.89	5.58	12.67	1.19	0.6	1.87	0	34.13	2.94	0	3.08	1.97	5.62	0.13
147	2025-09-24	6.99	8.1	12.81	1.18	0.57	1.83	0.06	15.8	4.1	0	3.09	2	5.66	0.14
148	2025-09-25	6.43	7.01	12.77	1.25	0.57	1.9	0.07	14.13	4.63	0	3.09	2	5.68	0.15
149	2025-09-26	4.12	5.46	12.7	1.19	0.58	1.85	0.06	24.08	2.55	0	3.15	1.96	5.68	0.15

Sl No.	Time	AAQMS_1- PM10 - (ug/m3)	AAQMS_1- PM2.5 - (ug/m3)	AAQMS_1- SO2 - (ug/m3)	AAQMS_1- NO2 - (ug/m3)	AAQMS_1- NO - (ug/m3)	AAQMS_1- NOx - (ug/m3)	AAQMS_1- CO - (mg/m3)	AAQMS_2- PM10 - (ug/m3)	AAQMS_2- PM2.5 - (ug/m3)	AAQMS_2- SO2 - (ug/m3)	AAQMS_2- NO2 - (ug/m3)	AAQMS_2- NO - (ug/m3)	AAQMS_2- NOx - (ug/m3)	AAQMS_2- CO - (mg/m3)
150	2025-09-27	3.05	2.85	12.68	1.2	0.58	1.87	0.09	12.11	2.63	0	3.1	1.95	5.6	0.11
151	2025-09-28	4.36	4.54	12.79	1.19	0.57	1.84	0.11	27.86	2.47	0	3.17	1.97	5.7	0.12
152	2025-09-29	6.51	7.59	12.91	1.24	0.54	1.84	0	62.9	4.31	0	3.08	1.99	5.65	0.15
153	2025-09-30	11.08	10.18	12.95	1.19	0.57	1.84	0.02	28.71	3.59	0	3.06	2.01	5.66	0.12
154	2025-10-01	8.05	9.03	12.82	1.19	0.63	1.93	0.05	17.35	5.57	0	3.11	1.94	5.61	0.24
155	2025-10-02	5.33	6.05	12.85	1.2	0.57	1.86	0.01	18.65	2.9	0	3.1	1.95	5.63	0.14
156	2025-10-03	5.83	6.22	12.8	1.22	0.62	1.92	0.03	10.65	1.5	0	3.09	1.97	5.62	0.1
157	2025-10-04	3.85	5.19	12.92	1.23	0.59	1.9	0	NA	NA	NA	NA	NA	NA	NA
158	2025-10-05	6.59	7.02	12.97	1.21	0.6	1.88	0.01	NA	NA	NA	NA	NA	NA	NA
159	2025-10-06	6.68	7.79	12.85	1.22	0.61	1.91	0.04	NA	NA	NA	NA	NA	NA	NA
160	2025-10-07	9.9	11.43	13.05	1.22	0.62	1.94	0.06	NA	NA	NA	NA	NA	NA	NA
161	2025-10-08	7.69	10.33	13	1.25	0.56	1.88	0	NA	NA	NA	NA	NA	NA	NA
162	2025-10-09	6.67	9.28	12.98	1.22	0.6	1.9	0	NA	NA	NA	NA	NA	NA	NA
163	2025-10-10	8.12	10.93	12.91	1.21	0.59	1.89	0	29.31	10.2	5.12	5.84	4.1	10.03	0.28
164	2025-10-11	23.35	16.94	8.57	1.13	0.7	1.95	0.1	21.02	10.07	2.32	8.75	4.45	14.33	0.22
165	2025-10-12	28.43	20.04	0.15	0.91	0.98	2.13	0.02	25.23	12.68	2.11	8.74	4.46	14.34	0.22
166	2025-10-13	20.77	16.75	0.07	0.95	1	2.18	0	18.88	8.99	2.7	8.71	4.47	14.31	0.19
167	2025-10-14	21.1	11.1	0.29	0.91	0.96	2.1	0.06	13.36	5.62	1.98	8.74	4.45	14.32	0.19
168	2025-10-15	15.42	6.91	0.26	0.92	0.93	2.08	0.14	9.05	3.45	2.16	8.73	4.48	14.35	0.16
169	2025-10-16	12.8	8.42	0.08	0.93	0.99	2.15	0	10.96	4.65	2.15	8.75	4.47	14.35	0.16
170	2025-10-17	5.93	4.42	0.02	0.94	0.97	2.14	0	6.97	2.1	2.2	8.74	4.47	14.33	0.14
171	2025-10-18	11.33	7.55	0.03	0.92	0.99	2.15	0	8.99	3.03	2.66	8.73	4.47	14.33	0.17
172	2025-10-19	9.6	4.16	0.02	0.92	0.99	2.14	0	6.47	2.02	2.7	8.73	4.46	14.33	0.11
173	2025-10-20	14.15	5.33	0.09	0.91	1	2.15	0	5.93	1.7	2.73	8.73	4.46	14.31	0.1
174	2025-10-21	5.22	4.58	0.02	0.86	1.02	2.14	0	7.43	2.39	3.05	8.68	4.49	14.32	0.09
175	2025-10-22	3.33	2.27	0.05	0.91	1	2.16	0	5.4	1.37	3.26	8.74	4.47	14.34	0.07
176	2025-10-23	6.96	4.14	0.1	0.93	1.02	2.17	0	5.91	1.71	3.54	8.74	4.45	14.31	0.08
177	2025-10-24	7.41	4.15	0.21	0.94	0.96	2.13	0	7.17	2.42	3.48	8.72	4.47	14.31	0.1
178	2025-10-25	11.49	5.46	0.32	0.94	0.99	2.16	0	7.99	2.9	3.51	8.73	4.46	14.32	0.12
179	2025-10-26	12.06	5.62	0.42	0.99	0.96	2.17	0	8.67	3.13	3.57	8.76	4.46	14.33	0.12
180	2025-10-27	9.53	5.94	0.36	0.9	0.99	2.13	0	7.83	2.71	3.35	8.76	4.44	14.31	0.14

SI No.	Time	AAQMS_1- PM10 - (ug/m3)	AAQMS_1- PM2.5 - (ug/m3)	AAQMS_1- SO2 - (ug/m3)	AAQMS_1- NO2 - (ug/m3)	AAQMS_1- NO - (ug/m3)	AAQMS_1- NOx - (ug/m3)	AAQMS_1- CO - (mg/m3)	AAQMS_2- PM10 - (ug/m3)	AAQMS_2- PM2.5 - (ug/m3)	AAQMS_2- SO2 - (ug/m3)	AAQMS_2- NO2 - (ug/m3)	AAQMS_2- NO - (ug/m3)	AAQMS_2- NOx - (ug/m3)	AAQMS_2- CO - (mg/m3)
181	2025-10-28	6.41	6.13	0.29	0.92	0.99	2.14	0	8.71	3.38	3.47	8.73	4.46	14.33	0.12
182	2025-10-29	15.6	10.57	0.47	0.93	0.98	2.14	0	15.2	7.06	3.47	8.72	4.47	14.33	0.12
183	2025-10-30	25	10.38	0.68	0.92	0.97	2.13	0	20.57	9.98	4.06	8.79	4.41	14.29	0.17
184	2025-10-31	18.28	8.77	0.74	0.89	1.01	2.15	0.02	12.83	5.63	3.8	8.77	4.46	14.35	0.16
185	Prescribed Standards	0 - 100	0 - 60	0 - 80	0 - 80	0 - 80	0 - 80	0 - 4	0 - 100	0 - 60	0 - 80	0 - 80	0 - 80	0 - 80	0 - 4
186	Maximum Value	32.73	20.04	32.82	4.72	14.45	21.91	0.77	95.34	14.58	19.64	8.79	4.49	14.35	0.43
187	Maximum Value At Time	2025-06-06	2025-10-12	2025-09-14	2025-05-03	2025-05-04	2025-05-04	2025-05-04	2025-08-10	2025-05-14	2025-06-07	2025-10-30	2025-10-21	2025-10-15	2025-05-25
188	Minimum Value	2.61	1	0.02	0	0.22	0	0	4.22	0.4	0	2.68	1.71	5.02	0.07
189	Minimum Value At Time	2025-09-19	2025-08-27	2025-10-17	2025-05-08	2025-09-14	2025-05-08	2025-05-21	2025-07-21	2025-06-13	2025-05-01	2025-06-01	2025-06-03	2025-06-01	2025-10-22
190	Geometric Mean	14.41	7.62	11.04	0.8	0.78	1.47	0.06	17.98	4.92	1.47	3.77	2.24	6.63	0.17
191	Median	13.07	6.67	11.77	1.17	0.6	1.87	0	14.34	3.87	0	3.11	1.96	5.63	0.15
192	Standard Deviation	7.17	3.8	5	0.66	1.16	2	0.1	13.8	3.25	3.42	1.84	0.83	2.85	0.06
193	Valid Data Points	184	184	184	184	184	184	184	175	172	178	178	178	178	178
194	Total Data Points	184	184	184	184	184	184	184	184	184	184	184	184	184	184
195	Data Availability %	100	100	100	100	100	100	100	95.11	93.48	96.74	96.74	96.74	96.74	96.74